

**IN THE INCOME TAX APPELLATE TRIBUNAL  
“A” BENCH, AHMEDABAD**

**BEFORE SHRI WASEEM AHMED, ACCOUNTANT MEMBER &  
Ms. MADHUMITA ROY, JUDICIAL MEMBER**

I.T.A. No.1138/Ahd/2017  
(Assessment Year : 2011-12)

GSPC Gas Company Ltd., (Amalgamated with Gujarat Gas Ltd.) 2, Shanti Sadan Society, Near Parimal Garden, Ellisbridge, Ahmedabad -380006	Vs.	DCIT, Gandhinagar Circle, Gandhinagar.
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[PAN No. AABCG 1813 F)

(Appellant)

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(Respondent)

**Appellant by :** Shri Bandish Soparkar, A.R.

**Respondent by :** Shri N. R. Soni, Sr. D.R.

**Date of Hearing** 25/01/2019

**Date of Pronouncement** 30/01/2019

**ORDER**

**PER Ms. MADHUMITA ROY - JM:**

The instant appeal filed by the assessee is against the order dated 23.02.2017 passed by the Commissioner of Income Tax (Appeals)-7, Ahmedabad arising out of the order dated 31.01.2014 for the Assessment Year 2011-12 passed by the DCIT, Gandhinagar Circle, Gandhinagar under section 143(3) of the Income Tax Act, 1961 (hereinafter referred as to “The Act”).

2. At the outset, Learned Counsel appearing for the assessee has submitted before us that his client does not want to proceed with the matter.

In view of the submission made by the assessee's counsel, appeal is withdrawn as not pressed.

3. In the result, assessee's appeal is dismissed as withdrawn.

**This Order pronounced in Open Court on**

**30/01/2019**

Sd/-  
( WASEEM AHMED )  
**ACCOUNTANT MEMBER**

Sd/-  
( Ms. MADHUMITA ROY )  
**JUDICIAL MEMBER**

Ahmedabad; Dated 30/01/2019

*Priti Yadav, Sr.PS*

**आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :**

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त(अपील) / The CIT(A)-7, Ahmedabad.
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, अहमदाबाद / DR, ITAT, Ahmedabad
6. गार्ड फाईल / Guard file.

आदेशानुसार/ BY ORDER,

सत्यापित प्रति //True Copy//

उप/सहायक पंजीकार (Dy./Asstt.Registrar)  
आयकर अपीलीय अधिकरण, अहमदाबाद / ITAT, Ahmedabad